

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 773 of 2020

Nirmal Kumar Das Petitioner
Versus
1. The State of Jharkhand
2. Laxmi Devi Opp. Parties

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Pratiush Lala, Advocate
For the State : Mr. Sanjay Kumar Srivastava, A.P.P.
For the Informant : Mr. Anil Kumar Singh, Advocate

04/24.06.2020 Heard Mr. Pratiush Lala, learned counsel for the petitioner, Mr. Sanjay Kumar Srivastava, learned A.P.P. for the State assisted by Mr. Anil Kumar Singh, learned counsel appearing for the informant.

Petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Complaint Case No. 3614 of 2018.

The marriage of the complainant was solemnized with the petitioner on 11.05.2018.

It has been alleged that there was a demand of Rs. 2,00,000/- and a Pulsar motorcycle and non-fulfillment of which she was subjected to torture and ultimately she was ousted from her matrimonial house.

Learned counsel for the petitioner has submitted that the petitioner had instituted a suit for restitution of conjugal rights.

It appears that the said suit was filed after the complaint was preferred by the petitioner. In the solemn affirmation of the complainant, there appears to be specific allegation with respect to assault and establishing illicit relationship with the sister-in-law of the petitioner.

In such circumstance, therefore, I am not inclined to extend the privilege of anticipatory bail to the petitioner. The prayer for anticipatory bail of the petitioner is, hereby, rejected.

(Rongon Mukhopadhyay, J.)